

Central Administrative Tribunal  
Principal Bench

O.A. No. 2151 of 1998

2  
New Delhi, dated this the 24th December, 1998

Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Shri Subhash Kumar Pandey,  
S/o Shri B.W. Pandey,  
C/o Shri Chaman Lal,  
213-B, Aliganj, Kotla Mubarakpur,  
New Delhi-110003. .... Applicant

(By Advocate: Shri Surinder Singh  
proxy for Shri C.B.Pillai)

Versus

Union of India through  
1. The Secretary,  
Dept. of Revenue,  
Ministry of Finance,  
North Block, New Delhi.

2. The Commissioner of Income Tax,  
Authority for Advance Rulings,  
Ministry of Finance, Dept. of Revenue,  
5th Floor, NDMC Building,  
Yashwant Place, Chanakyapuri,  
New Delhi-21. .... Respondents

(By Advocate: Shri VSR Krishna)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks reengagement as Daily Wager  
and prays for grant of temporary status, with a  
prayer for regularisation in due course.

2. Shri Surinder Singh proxy counsel for  
Shri C.B. Pillai for applicant and Shri VSR  
Krishna appeared for respondents.

3. Shri Krishna has invited my attention  
to the respondents' reply, which is taken on record  
together with respondents' order dated 17.12.98  
annexed therewith whereby applicant has been  
reengaged and has been granted temporary status.

(2)

4. Under the circumstances, nothing further survives in the O.A. In so far as the prayer for regularisation is concerned he may work out his rights in accordance with rules and instructions on the subject.

5. The O.A. stands dismissed as having become infructuous. No costs.

*Anfliche*  
(S.R. Adige)  
Vice Chairman (A)

/Gk/